

- Note :—** 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.
2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

**SITTING OF BENCHES OF PATNA HIGH COURT FROM 06th NOVEMBER, 2019**  
**DIVISION BENCHES**

- |                                                                                        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
|----------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Hon'ble The Chief Justice &<br>Hon'ble Mr. Justice Ashutosh Kumar                   | I. CWJC –Group-6- Relating to PIL (Up to 2017)<br>II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (up to 2016)<br>III. CWJC- Group-10 - Relating to Judicial Service<br>IV. CWJC- Group-- 11— CAT Matters - Orders, Admission & Hearing.<br>V. CWJC - Group-23--Company Appeal (D.B.)<br>VI. Group-30--LPA (From 2018) Orders, Admission & Hearing.<br>VII. Cr. WJC- Group-53- Including Habeas corpus (D.B.) – Orders, Admission & Hearing.<br>VIII. Civil Review (D.B.) —Orders, Admission & Hearing<br>IX. MJC- (D.B.) Contempt- Orders, Admission & Hearing.<br>X. Original Criminal Misc.(D.B.)<br>XI. Referred matters civil and criminal –Orders, Admission & Hearing<br>XII. Specially Assigned Matters |
| 2. Hon'ble Mr. Justice Dinesh Kumar Singh &<br>Hon'ble Mr. Justice Anjani Kumar Sharan | I. CWJC –Group-6- Relating to PIL (From 2018)<br>II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (From 2017)<br>III. Group-30--LPA (Up to 2014)- Orders, Admission & Hearing.<br>IV. Group 32 (i) --(Family Court Matters)<br>V. Group 32(iii) M.A. (D.B.) (other than family court & Tax Matters<br>VI. Group-56 – Govt. Appeal (D.B.)<br>VII. Any other criminal (D.B.) matters not assigned to any other D.B.<br>--Orders, Admission & Hearing.<br>VIII. Specially Assigned Matters                                                                                                                                                                                                                          |

3. Hon'ble Mr. Justice Hemant Kumar Srivastava & Hon'ble Mr. Justice Prabhat Kumar Singh
- I. Cr. Appeal (D.B.)--Group- 41-- Orders, Orders on Petitions & Admission
  - II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than Custody matters)
  - III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10 years old)
  - IV. Criminal Appeals (D.B.)--Group- 41 (Custody matters)-Orders, Orders On Petitions & Hearing
  - V. Death Reference--Group- 55—Hearing
  - VI. Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders, Admission & Hearing.
  - VII. Specially Assigned Matters
4. Hon'ble Mr. Justice Shivaji Pandey & Hon'ble Mr. Justice Partha Sarthy
- I. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.
  - II. CWJC-Group-9- State Taxation Matters, M.V. (Taxation)-- Orders , Admission & Hearing
  - III. Group-30--LPA (Related to Anganwadi) Orders, Admission & Hearing.
  - IV. Group-30-LPA (2015-2017)-Orders, Admission & Hearing
  - V. Group 32(ii)--(M.A. Taxation Matters)--Orders, Admission & Hearing
  - VI. Group- 34- Commercial Appellate Division Matter - Orders, Admission & Hearing
  - VII. CWJC-Group-36--Supreme Court Appeal
  - VIII. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions.
  - IX. MJC- (D.B.)— Orders, Admission & Hearing
  - X. Second Appeal (D.B.)--Orders, Admission & Hearing
  - XI. Any other civil D.B. matters not assigned to any other D.B.
  - XII. Specially Assigned Matters

#### CIVIL & CRIMINAL SINGLE BENCHES

1. Hon'ble The Chief Justice  
AT 2.15 P.M
- I. Request case – (Group – 35) - Only On Friday
  - II. Specially Assigned Matters
2. Hon'ble Mr. Justice Ashwani Kumar Singh
- I. Group -2 -C. Misc. -Orders, Admission & Hearing
  - II. Group- 54 -Cr. WJC (S.J.)- Orders, Admission & Hearing
  - III. Specially Assigned Matters
3. Hon'ble Mr. Justice Vikash Jain
- I. Group -1 -Certificate Appeal
  - II. Group -3 -Civil Ref.
  - III. Group -19 -Election Matters
  - IV. Group — 24 to 27 -Company Matters — Orders, Admission & Hearing
  - V. Group -31 -Matrimonial Ref.
  - VI. Group -38 -Test Case
  - VII. Group -39 -Test Suit
  - VIII. Group -61- Original Cr. Misc. (Company Matters Related) — Orders, Admission & Hearing
  - IX. Specially Assigned Matters

4. Hon'ble Mr. Justice Ahsanuddin Amanullah
- I. Group-33 –MJC-- Orders, Admission & Hearing
  - II. Group – 52 -Cr. Revision- (2018)  
-- Orders, Admission & Hearing
  - III. Specially Assigned Matters
5. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Group – 42 -Cr. Appeal- Cr. Appeal- Women & Children related matters
  - II. Group – 43 – Cr. Appeal (S.J.)- Except Bail matters arising from SC/ST (P) Act.
  - III. Group – 44 -Cr. Appeal U/S 341 Cr. PC.  
--Orders, Admission & Hearing.
  - IV. Specially Assigned Matters
6. Hon'ble Mr. Justice Rajendra Kumar Mishra
- I. Group – 46 -Criminal Misc.-- A/Bail / Cancellation of Bail
  - II. Group – 52 – Cr. Rev. (up to 2015)
  - III. Group – 59 SLA  
--Orders, Admission & Hearing
  - IV. Specially Assigned Matters
7. Hon'ble Mr. Justice Chakradhari Sharan Singh
- I. CWJC- Group-13 Service Matters (From 2017)  
--Orders , Admission & Hearing
  - II. CWJC- Group- 20 (Industrial Law)- Orders , Admission &Hearing
  - III. Specially Assigned Matters
- 8.Hon'ble Mr. Justice Prabhat Kumar Jha
- I. Group- 17--Land Related -Order, Admission & Hearing
  - II. Group-36 -Supreme Court Appeal
  - III. Group -37 -Second Appeal (From 1991)
  - IV. Group-40 -Title Suit--Orders, Admission & Hearing.
  - V. Specially Assigned Matters
9. Hon'ble Justice Smt. Anjana Mishra
- I. Group-21 -Environment related  
-- Orders, Admission & Hearing
  - II. Group – 29 -F.A. -Orders & Hearing.
  - III. Group – 46 -Criminal Misc.-- R/Bail
  - IV. Specially Assigned Matters
- (At 2.15 P.M.)
- I. Group – 12 -Education Matters-
  - II. Group – 14 -Education Service--Orders, Admission & Hearing.
10. Hon'ble Mr. Justice Ashutosh Kumar  
AT 2.15 P.M.
- I. Group – 45 - Quashing -- Orders, Admission & Hearing
  - II. Specially Assigned Matters + Tiedup Matters
11. Hon'ble Mr. Justice Sudhir Singh
- I. Group – 46 -Criminal Misc.-- R/Bail
  - II. Group – 52 -Cr. Revision- (2019)  
-- Orders, Admission & Hearing
  - III. Specially Assigned Matters
12. Hon'ble Mr. Justice Arvind Srivastava
- I. Group – 46 -Criminal Misc.-- R/Bail
  - II. Specially Assigned Matters
13. Hon'ble Mr. Justice Vinod Kumar Sinha
- I. Group – 46 -Criminal Misc.-- A/Bail
  - II. Group- 49 -Transfer
  - III. Group- 50 – others
  - IV. Group- 51 – Criminal Reference
  - V. Group – 52- Cr. Rev- (2016 to 2017)  
--Orders, Admission & Hearing.
  - VI. Specially Assigned Matter

14. Hon'ble Mr. Justice Rajeev Ranjan Prasad
- I. Group-16 -Trade & Commerce
  - II. Group-18 -Matters arising out of municipal Act, panchayat Act, Co-operative Societies Act including Election matters (except education service)
  - Orders, Admission & Hearing
  - III. Specially Assigned Matters
15. Hon'ble Mr. Justice S. Kumar
- I. Group-37 -Second Appeal (up to 1990)
  - II. Group- 5 -Civil Revision--Orders, Admission & Hearing.
  - III. Group- 32 –Misc. Appeal
  - IV. Specially Assigned Matters
16. Hon'ble Mr. Justice Madhuresh Prasad
- I. Group-13 Service Matters -other than Education Service- (up to 2016)
  - II. Specially Assigned Matters
17. Hon'ble Mr. Justice Mohit Kumar Shah
- I. Group- 15 –Retirement benefits-Orders, Admission & Hearing
  - II. Group- 22 -Miscellaneous-Orders, Admission & Hearing
  - III. Specially Assigned Matters
18. Hon'ble Mr. Justice Prakash Chandra Jaiswal
- I. Group-43 -Cr. Appeal (S.J.)- relating to A/Bail + R/Bail arising from SC/ST (P) Act.
  - II. Specially Assigned Matters
19. Hon'ble Mr. Justice Anil Kumar Sinha
- I. Group – 46 -Criminal Misc.-- A/Bail
  - II. Group – 57 Govt. Appeal (S.J.)
  - Orders, Admission & Hearing
  - III. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.